

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AGRA BENCH, AGRA**

**BEFORE : SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER
AND
SHRI BRAJESH KUMAR SINGH, ACCOUNTANT MEMBER**

ITA No.189/Agr/2022
Assessment Year: 2012-13

Pradeep Kumar Saxena, R-48, Shiv Enclave, Nikhil Udhyan, Shastripuram, Sikandra, Agra.	Vs.	Income-tax Officer, Ward 1(2)(3), Agra.
PAN : ALUPS2025G		
(Appellant)		(Respondent)

Assessee by	None
Department by	Sh. ShailendraSrivastava, Sr. DR

Date of hearing	01.04.2025
Date of pronouncement	01.04.2025

ORDER

Per Sunil Kumar Singh, Judicial Member:

This appeal has been preferred by assessee against the impugned order dated 23.03.2021 passed in Appeal No.CIT(APPEALS)-1, AGRA/10390/2019-20 by the Ld. Commissioner of Income-tax (Appeals), NFAC, Delhi u/s. 250(6) of the Income-tax Act, 1961 (hereinafter referred to as "the Act").

2. At the very outset, it is noticed that the appellant's application dated 31.03.2025 is on record with a prayer to withdraw the present appeal on the ground that appellant has opted for the Direct Tax Vivad Se Vishwas

Scheme as introduced by the Finance Act, 2024. The assessee has filed For-1 under Direct Tax Vivad Se Vishwas Scheme.

3. Learned Departmental Representative has no objection.

4. In view of appellant's written withdrawal request, the appeal stands dismissed as withdrawn.

Order pronounced in the open court on 01.04.2025.

Sd/-

**(BRAJESH KUMAR SINGH)
ACCOUNTANT MEMBER**

Dated: 01.04.2025

*aks/-

Sd/-

**(SUNIL KUMAR SINGH)
JUDICIAL MEMBER**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra